TODAY'S CYBER AND ONLINE DISPUTES AND THEIR ADJUDICATION

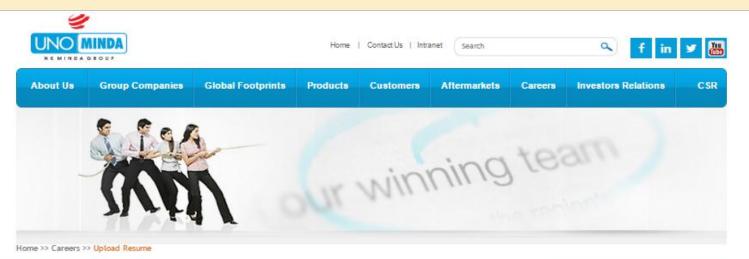


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BY ECONOMICTIMES.COM | UPDATED: MAY 07, 2017, 03.25 PM IST

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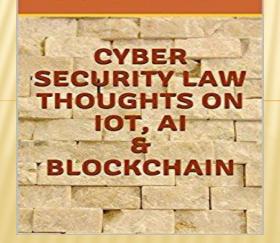


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INDIA'S DEMONETIZATION, CASHLESS ECONOMY & CYBERLAW CHALLENGES

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Cybercrime-as-a-service a growing threat to India: Experts

Chethan Kumarl TNN | Updated: Jan 3, 2017, 05.25 AM IST



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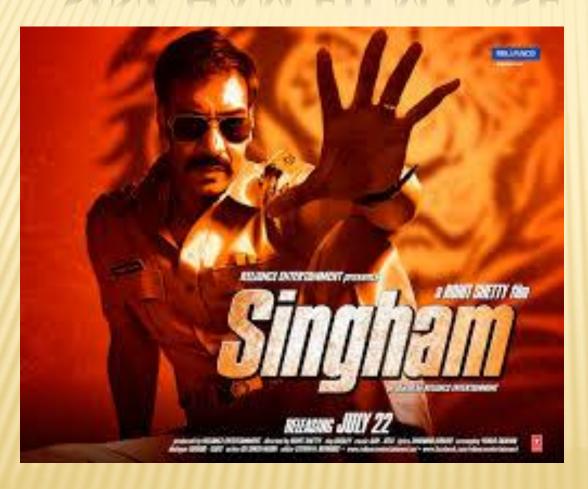
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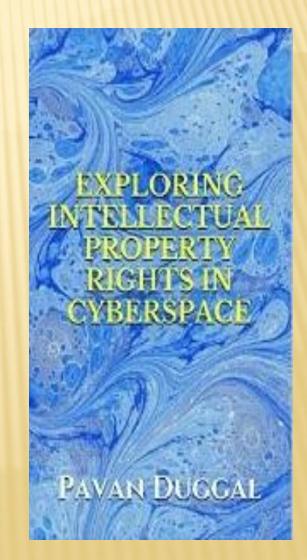
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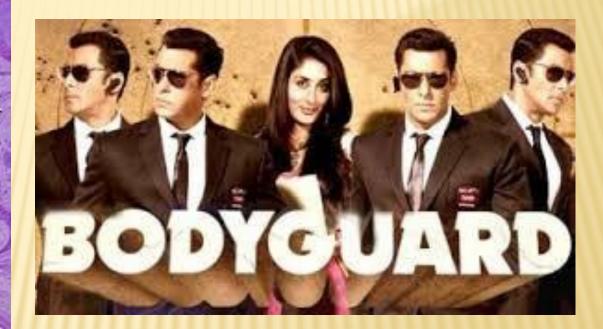




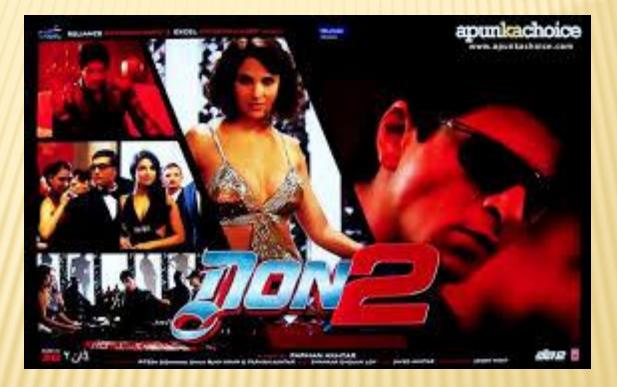
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TRIPS & INTELLECTUAL PROPERTY RIGHTS IN INDIA

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 > PHISHING CASE
 > DAMAGES OF RS 12,85,000/-GRANTED AGAINST THE BANK

NEW PAYMENT MODES





Nobile Law

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Technical Definitions Legality of the mobile format Service Providers Liability Mobile Contracts Mobile Authentication Mobile Banking Mobile Banking Mobile Misuse Mobiles and Privacy Cyber Terrorism Mobiles and IPR Mobile Evidence Mobiles and Child Protection 2G Judgments and much more...

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ONLINE FAKE SCAMS





CYBERCRIME AS A SERVICE





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CYBER SECURITY LAW

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KANGANA RANAUT HRITHIK ROSHAN CASE



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Pavan Duggal

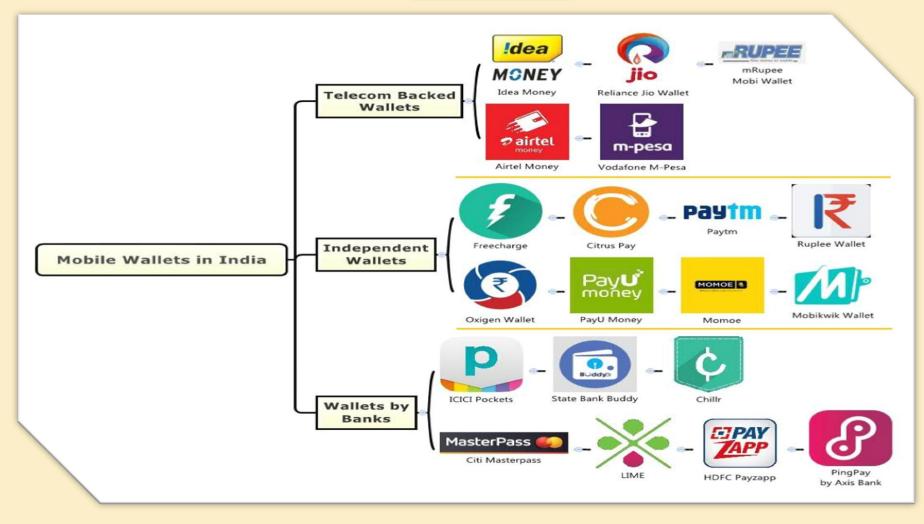


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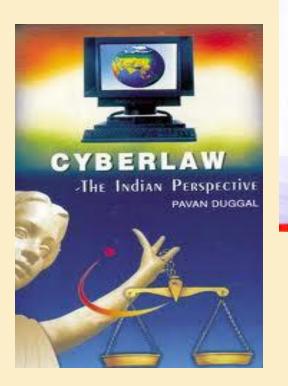
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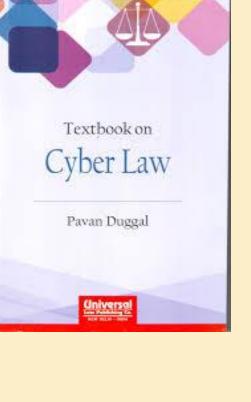
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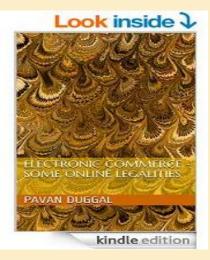
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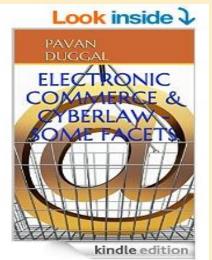
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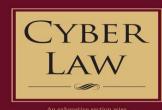
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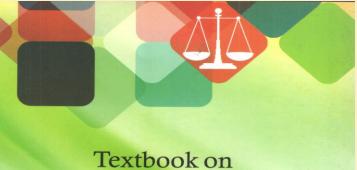


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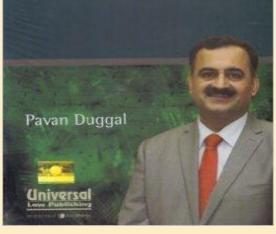
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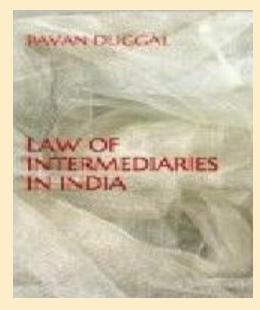




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